

**DISPARITY IN THE PRICES OF YARN
BOUGHT BY HANDLOOMS FROM MILLS**

♦144. SHRI NIREN GHOSH:

SHRI ARAVINDAKSHAN

KAIMAL: SHRI KESAVAN
(THAZHAVA) ; SYED NAUSHER
ALI:

Will the Minister of COMMERCE be
pleased to state:

(a) whether Government are aware that the
handlooms pay not less than 25 per cent
higher prices for the yarn they buy by way of
reeling, bundling, bailing charges plus insur-
ance and transport, and profits of mills and
middleman as agreed to by the Powerloom
Enquiry Committee headed by Shri Ashoka
Mehta; and

(b) the steps taken by Government to
remove the disparity in the prices of yarn
brought by the handlooms from mills?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
MOHD. SHAFI QURESHI): (a) No, Sir. The
Powerloom Enquiry Committee report refers
to handicaps of powerloom industry *vis-a-vis*
the mills and not the handloom industry.

(b) The following steps have been taken:

(1) No excise duty is levied on
yarn in hank form in which it is
consumed by the handloom indus-
try for counts less than 29Nf and
for 29Nf and above the rates of
duty have been fixed at levels sub-
stantially lower than the correspon-
ding rates of yarn in non-hank
form in which yarn is consumed by
the mill sector.

(2) A rebate is given on the sales
of handloom cloth effected by the
cooperative sector at the rate of 5
paise per rupee. Special additional
rebates are also allowed on the

^tTransferred from the 28th July, 1967.

sales of handloom cloth during
specific periods ^m a year.

COAL PRICES "

248. SHRI YELLA REDDY:

SHRI P. K. KUMARAN:

Will the Minister of STEEL, MINES AND
METALS be pleased to state:

(a) whether the private coal in
dustry has asked for an increase in
coal prices;

(b) if so, what are the reasons
advanced by the industry for increas-
ing the coal prices; and

(c) what decision has been taken
by Government thereon?

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL, MINES AND
METALS (SHRI P. C. SETHI): (a) to (c) The
question of coal industry asking for an
increase in prices of coal or Government
granting the same does not arise, since
Government have decontrolled the prices of
coal.

**REPORT OF FINANCIAL CONTROLLER OF
N.C.D.C.**

*249. SHRI P. K. KUMARAN: Will the
Minister of STEEL, MINES AND METALS
be pleased to state:

(a) whether the Financial Controller of
the National Coal Development Corporation
has pointed out serious irregularities in the
working of the Corporation in his recent
report to the Board of Directors of the
Corporation;

(b) whether Government have examined
this report; and

(c) if so, what action has been taken
thereon?

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL, MINES AND
METALS (SHRI P. C. SETHI): (a) In his
quarterly "Financial Report" for January—
March, 1967, the Financial Controller of the
National Coal Development Corporation has
made an attempt to analyse various causes
leading to unsatisfactory finan-^lcial position
of the Corporation.